

ITEM NO.56

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CIVIL) No(s). 8/2025

IN RE: 2 MILLION LIVES AT RISK, CONTAMINATION  
IN JOJARI RIVER, RAJASTHAN

IA No. 298385/2025 - INTERVENTION/IMPLEADMENT

WITH

C.A. No. 5517-5519/2022 (XVII)  
IA No. 72275/2024 - INTERVENTION APPLICATION

C.A. No. 8748/2022 (XVII)  
FOR ADMISSION and I.R. and IA No.162203/2022-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT

C.A. No. 9057-9058/2022 (XVII)  
FOR ADMISSION and I.R. and IA No.166086/2022-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.177541/2022-STAY APPLICATION

C.A. No. 9010-9011/2022 (XVII)  
IA No.168478/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.179858/2022-STAY APPLICATION

Date : 10-03-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

By Courts Motion

For Petitioner(s) :Mr. Shiv Mangal Sharma, A.A.G.  
Mr. Nikhil Jain, AOR  
Ms. Divya Jain, Adv.  
Ms. Arveen Sekhon, Adv.

Mr. Shiv Mangal Sharma, Adv.  
Mr. Saurabh Rajpal, Adv.  
M/s Aura & Co., AOR

Mr. Saurabh Rajpal, AOR

**For Respondent(s) :Mrs. Archana Pathak Dave, A.S.G. (NP)**

**Ms. Harshita Choubey, Adv.**

**Ms. Aaditya Dixit, Adv.**

**Mr. Udit Dedhiya, Adv.**

**Mr. Varun Chugh, Adv.**

**Mr. Yogesh Vats, Adv.**

**Dr. N. Visakamurthy, AOR**

**Mr. K. Paari Vendhan, AOR**

**Mr. Rishabh Sancheti, Adv.**

**Mr. Shiv Mangal Sharma, A.A.G.**

**Mr. Saurabh Rajpal, Adv.**

**Ms. Nidhi Jaswal, AOR**

**Mr. Siddharth Praveen Acharya, AOR**

**Mr. Lakshay Sharma, Adv.**

**Mr. Bhuvnesh Vyas, Adv.**

**Mr. Milind Kumar, AOR**

**Mr. Gurmeet Singh Makker, AOR**

**Mr. Avijit Roy, AOR**

**Mr. Saurabh Rajpal, AOR**

**Mr. Azmat Hayat Amanullah, AOR**

**Mr. Vinay Kothari, Adv.**

**Mr. Rk Rajwanshi, Adv.**

**Mr. Arpit Gupta, AOR**

**Mr. Chandrika Prasad Mishra, AOR**

**Mr. Nishant Awana, AOR**

**Ms. Rini Badoni, Adv.**

**Mr. Gs Awana, Adv.**

**Mr. Mayank Chaudhary, Adv.**

**Ms. Pooja Chand Dwivedi, Adv.**

**M/s Nma Law Chambers, Adv.**

**Mr. Siddharth Praveen Acharya, AOR**

**Mr. Lakshay Sharma, Adv.**

**Mr. Bhuvnesh Vyas, Adv.**

**Mr. Raghunatha Sethupathy B, AOR**

UPON hearing the counsel the Court made the following

O R D E R

The Committee constituted in pursuance of the order dated 21.11.2025 has forwarded a detailed interim report which runs into nearly 202 pages. The Committee has compartmentalized the report under various heads. The report, inter alia, contains an introduction to the entire Luni River system; details of the industries operating in the districts of Jodhpur, Pali and Balotra; particulars of the Common Effluent Treatment Plants (CETPs) functioning in these areas, including their installed capacities and operational load; and the Sewage Treatment Plants (STPs) operating in the region.

The report further records the findings of the inspections carried out by the Committee in the villages, factories and other locations situated along the river system and also contains photographic material depicting the large-scale damage and environmental degradation caused by the overflowing of the effluent-filled river system. The report also sets out the directions issued by the Committee from time to time, the steps taken by the concerned authorities pursuant thereto, the proposed course of action in furtherance of this Court's judgment dated 22.11.2025, the recommendations as contemplated in the said judgment, and the logistical issues being faced by the Committee in efficaciously carrying out the mandate entrusted to it by this Court.

We request the Registrar-cum-Nodal Officer of the Committee to forward a soft copy of the interim report (including the annexures) so that the same can be provided to all learned counsel representing the parties. The soft copy, once received, shall be uploaded and also circulated to the learned counsel appearing for the respective parties.

Mr. Shiv Mangal Sharma, learned Additional Advocate General, appearing for the State of Rajasthan assures that the issues pointed out by the Committee regarding non-providing of appropriate human resources and official assistance shall be addressed and resolved by the State Government by the next date of hearing.

List the matters again on 17.03.2026.

(NEETU KHAJURIA)  
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR